



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Establishment Section) Civil Secretariat
Srinagar/Jammu.

Subject:- SWP No. 2753/2017 titled Narjees Nawab Vs State of J&K and others – fixing of seniority thereof.

Government Order No: **3340** - LD (Estt) of 2019.
Dated : 24 - 07 - 2019.

For the purposes of determining seniority in accordance with Rule 24 of the Jammu and Kashmir Classification Control and Appeal Rules, 1956, Mtr. Narjees Nawab, Assistant Legal Remembrancer/Public Law Officer shall be deemed to have been appointed notionally with effect from 08-10-2013 and on regular basis with effect from 20-10-2017.

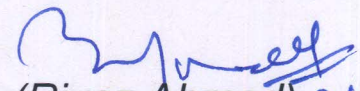
By Order of the Government of Jammu and Kashmir.


Sd/-
(Achal Sethi)
Secretary to Government

NO: LD(Lit) 2010/111-SC/Law/P-file. Dated: 24 – 07 – 2019.

Copy to the:-

1. Secretary to Government, General Administration Department.
2. Secretary, J&K Public Service Commission, Srinagar. This is with reference No. PSC/ DR/ PLO/ ALR/2010 dated 25-09-2017.
3. Director Finance, Department of Law, Justice and Parliamentary Affairs for information.
4. Director Industries and Commerce, Kashmir.
5. Director Floriculture, Kashmir.
6. All concerned selected candidates for compliance.
7. Mtr. Narjees Nawab, Assistant Legal Remembrancer for information.
8. Private Secretary to the Hon'ble Advisor (KS) for information of the Hon'ble Advisor.
9. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
10. Government Order file.
11. Concerned file.


(Riyaz Ahmed) 24.07.2019
Deputy Legal Remembrancer.


24.07.2019